

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1115 of 2020

IN THE MATTER OF:

TalhaYunusSareshwala

....Appellant

Vs.

Parsoli Motor Works Pvt. Ltd. &Ors.

....Respondents

Present:

For Appellant: Ms. Henna George and Ms. Purti Gupta, Advocates.

**For Respondents: Ms. RichaSandilya, Mr. KunalTandon, Advocates
for R-1.**

Mr. Shobhit Jain, Advocate for R-2.

**Mr. Aditya Vikram Singh and Mr.
DiwakarMaheshwari (Caveator for R-3).**

ORDER
(Virtual Mode)

21.01.2021: Learned Counsel Mr. Shobhit Jain, accepts notice on behalf of Respondent No.2.

Appellant Counsel is directed to serve the 'Appeal Paper Book' on the Respondent No.2.

Learned Counsels for Respondents seek and are granted four week's time to file 'Reply Affidavit'. Rejoinder, if any, two week's thereafter.

The Appeal be listed on **08th March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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